end of 1971, except for a relatively small quantity of adhesive stamp paper, the requirements of other security paper would also be met from indigenous sources. The possibility of production of adhesive stamp paper at the Security Paper Mill will also be explored when the Mill goes into full production by 1969-70.

REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

*673. SHRI MAYAVAN: SHRI P. R. THAKUR:

Will the Minister of SOCIAL WELFARE be pleased to state:

- (a) whether it is a fact that the two-day Conference of State Ministers held in Delhi has recommended the setting up of a broadbased ad hoc Committee to follow up action on the Report of the Commissioner for Scheduled Castes and Scheduled Tribes:
- (b) if so, the reaction of Government thereto;
- (c) when the Committee is likely to be set up; and
- (d) what will be its functions and powers?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) Some did not want any type of Committee; some advocated a broad-based Committee.

(b) to (d). The matter is under consideration.

SCHEDULED CASTES AND SCHEDULED TRIBES

- *674. SHRI P. R. THAKUR: Will the Minister of SOCIAL WELFARE be pleased to state:
- (a) the existing set-up of the administrative machinery at the Union, State and Local government levels for the enforcement of the constitutional provisions for the Scheduled Castes and Scheduled Tribes; and
- (b) the authority and means possessed by the various levels of Government to safeguard the rights of these people?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) The information is contained in the annual

reports of the Commissioner for Scheduled Castes & Scheduled Tribes. The regional offices of the Commissioner have recently been re-organised into five Zonal offices.

(b) The executive powers of Government are exercised in accordance with the provisions in the Constitution.

DEVALUATION

- *677. SHRI S. M. BANERJEE: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that there is a growing pressure by U.S.A. on India for a second devaluation; and
- (b) if so, the reaction of Government thereto?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) No, Sir.

(b) Does not arise.

नगरीय क्षेत्र में सम्पत्ति की अधिकतम सीमा

678. श्री देवराज पाटिल : श्री अमृत नाहटा :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) नगरीय भूमि के वैयक्तिक स्वामित्व के बारे में अधिकतम सीमा निर्धारित करने के बारे में सरकार ने क्या उपाय किये हैं; और
- (ख) यदि उपरोक्त भाग (क) का उत्तर नाकारात्मक हो तो इसके क्या कारण हैं?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी वेसाई): (क) और (ख): शहरी जमीनों पर, वैयक्तिक स्वामित्व की अधिकतम सीमा निर्धारित करने का प्रश्न शहरी जमीनों सम्बन्धी नीति का अंग है, जो राज्यों का विषय है। भारत सरकार ने, 1963 में, शहरी जमीनों सम्बन्धी नीति के बारे में एक अन्तर्राज्यीय समिति नियुक्त की थी, जिसने शहरी जमीनों पर, वैयक्तिक स्वामित्व की अधिकतम सीमा निर्धारित किये जाने की बात समेत इस प्रश्न के विभिन्न पहलुकों पर भी विचार किया था। इस समिति की सिफा-

रिक्षों का सारांश, सितम्बर, 1965 में स्वास्थ्य मंत्री ने सभा की मेज पर रखा था। इन सिफारिशों को कियान्वित करने की जिम्मेदारी राज्य सरकारों पर है।

M/s, STRETCHLON (P) LTD.

- *679. SHRI MADHU LIMAYE: Will the Minister of FINANCE be pleased to state:
- (a) whether Government are aware that Stretchlon (P) Ltd. is a firm with some relation with M/s. Aminchand Pyarelal Group of firms;
- (b) whether Government's attention has been drawn to the notes attached to forming part of the Balance Sheet as on the 12th November, 1966 in which attention has been drawn to several irregularities, violation of various laws;
- (c) whether Government are aware that these notes have since been suppressed; and
- (d) if so, the action taken against this firm owned by relations of M/s. Aminchand Pyarelal?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) The relationship between the two concerns is being investigated.

- (b) Yes, Sir.
- (c) Investigations are in progress in the matter by the Registrar of Companies and the Income-tax Department.
- (d) The question of taking any action will arise on completion of the investigations.

जीवन बीमा निगम का पुनर्गठन

680. डा॰ सूर्य प्रकाश पुरी: श्री रामावतार शर्मा: श्री शिव कुमार शास्त्री: श्री रामगोशल शालवाले:

क्या विकामंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने जीवन बीमा निगम के पुर्नगठन के प्रश्न पर विचार कर लिया है; और
- (ख) यदि हां, तो इस बारे में क्या निर्णय किया गया है?

वित्त मंत्रालय में उप मंत्री (श्री जनन्नाच पहाड़िया): (क) तथा (ख) मामले पर विचार किया जा रहा है।

AID FROM DEVELOPING COUNTRIES

*681. SHRI HIMATSINGKA: Will the Minister of FINANCE be pleased to state:

- (a) whether while inaugurating the 5th Annual Congress of Cotton and Textile Industries in New Delhi recently he called upon the developing countries to fulfil the U.N. recommendation to give 1 per cent of their gross national product for the development of the developing nations as aid:
- (b) if so, the response of the Members at the Congress thereto; and
- (c) the concessions and aid expected from the developed countries for the development of textile industry in this country in the light of the discussions and decisions taken at the said Congress?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARII DESAI): (a) I said on that occasion, that advanced nations must try to implement the U.N. recommendation that they should give 1% of their GNP by way of assistance to the developing nations.

- (b) The delegates present at the Congress were not expected to indicate their response to this.
- (c) This would depend upon the efforts of the International Federation of Cotton and Allied Textile Industries to influence the various Governmental Organizations in their respective countries to the adoption of constructive actions towards the needs of the developing countries.

SEPARATION OF EXECUTIVE AND JUDICIAL FUNCTIONS IN RESPECT OF CUSTOMS AND EXCISE CASES

- *682. SHRI S. S. KOTHARI: Will the Minister of FINANCE be pleased to state:
- (a) Whether the executive and judicial (adjudication) functions in respect of Customs and Excise Cases are performed by different officials or the same official;
- (b) if so, why the separation of such powers has not been effected and adjudication functions assigned to a Tribunal; and
- (c) the steps Government propose to take in this regard?